

Piyush Gupta
ADVOCATE
HONY. SECRETARY
Bar Council of Delhi



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दिल्ली विधिज्ञ परिषद्
BAR COUNCIL OF DELHI

(Statutory Body Constituted under the Advocates Act, 1961)
2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No. 152/Gen/SF/2021

Date : 05.07.2021

Mr. Iqbal Malik, Advocate
Enrolment No. D/759/2003

Chamber No. F-322,
Lawyers' Chambers,
Karkardooma Courts,
Shahdara, Delhi-110032.

R/o House No.1139,
Street No.37, Jafrabad,
Delhi-110053.
Mob. No. 9899497500, 9350189367.
E-mail ID : im845477@gmail.com

Sub : Suspension of enrolment-Cum-Showcause Notice

It has been brought to the notice of Bar Council of Delhi by one Sh.Sohan Singh Tomar, S/o Late Bhim Singh Tomar, R/o House No.19-A, Patparganj, Delhi-110092, that you are using your chamber No. F-322, 3rd Floor, Karkardooma Courts Complex, for anti social and illegal activities, so much so that in your chamber, conversion of religion and Muslim marriages (Nikah) are performed.

Nikahnama/Marriage Certificate No.06/2021 dated 03.06.2021, in respect of daughter of the complainant has been forwarded alongwith the complaint wherein the place of performance of Nikah has been mentioned at "F-322, Karkardooma Third Floor, MazarWali Masjid". The description tallies with your chamber, but it has been described as "Mazarwali Masjid", which makes the allegations made in the complaint much more serious. The complainant has gone and verified from Karkardooma Courts and has made specific allegations of conduct of anti social and illegal activities by you from your chamber, for performance of Nikah.

It is also revealed from the documents annexed with the complaint that a Conversion Trust is being run by you from your chamber. The name of Quazi has been mentioned as Mohd. Akbar Dehlvi, F-73, Karkardooma Court. The

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complainant has also alleged that his daughter was forcibly converted as Muslim and was married from your chamber, which is also shown as a mosque. A copy of the complaint alongwith documents are annexed herewith. The certificate with respect to conversion to Islam has been issued by AL-NIKAH TRUST (REGD.) 668/2020.

You are an advocate enrolled with the Bar Council of Delhi on 03.07.2003 vide enrolment No. D/759/2003. The alleged activities are not permissible nor are part of the professional activities of an advocate and your conduct in performing a Nikah and issuance of certificate of conversion and Nikahnama/Marriage Certificate is totally disgraceful and negates the dignity of legal profession.

Since there are different numbers mentioned in the documents i.e. F-322 and F-73, it is a matter to be gone into depth by the Bar Council to ascertain complete facts and truth about these activities, which you perform from your chamber or any other chamber or any table, seat etc. at Karkardooma Court.

Looking into the averments in the complaint and the documents, prima-facie the activities of performing the Nikah in the Chamber/ Court premises cannot be permitted by an advocate or any other person, as such it calls for an urgent action by the Bar Council.

Seeing the gravity of the allegations and the documents annexed with the complaint relating to your chamber and issuance of Nikahnama/Marriage Certificate, Sh. Ramesh Gupta, Hon'ble Chairman, Bar Council of Delhi having taken note of the contents of the documents showing an extraordinary situation, has ordered for constitution of a Special Disciplinary Committee comprising of 3 members namely Sh. Himat Akhtar (Vice-Chairman, BCD), Sh. K. C. Mittal (Former Chairman & Member, BCD) & Sh. Ajayinder Sangwan (Former Hony. Secretary & Member, BCD) to immediately investigate the entire matter to save the dignity and credibility of the institution since the alleged Nikah has taken place within the precincts of Karkardooma Court and that too in a lawyers' chamber. Sh. Ramesh Gupta,

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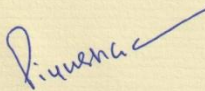
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Hon'ble Chairman has further requested the Hony. Secretary to coordinate and provide all assistance to the Special Disciplinary Committee.

Sh. Ramesh Gupta, Hon'ble Chairman while considering the gravity of the issue and to uphold the dignity and honor of the legal fraternity, exercised his special powers conferred under Rule 43 of the Bar Council of India Rules and Section 6 (1) (d) of the Advocates Act, 1961, referred the issue to the Special Disciplinary Committee and as an interim measure, considers it necessary and appropriate to **suspend your licence to practice** until the finding and conclusion by the Disciplinary Committee. You are further directed to file your response before the Special Disciplinary Committee within 7 days of receipt of this Notice and to appear in person before the committee on **16.07.2021 at 4.00 PM** in the office of **Bar Council of Delhi at 1-F, Lawyers' Chambers, Delhi High Court, New Delhi-11003**, failing which the Special Disciplinary Committee shall proceed ex-parte and take further appropriate action.

Sh. Ramesh Gupta, Hon'ble Chairman has also further considered it appropriate to request the Hon'ble Registrar General of Delhi High Court, District Judge concerned and DCP, Delhi Police of the concerned area to provide all necessary information and extend all support to the Committee, and in the meantime, requests the District Judge (Incharge), Karkardooma Court to cancel allotment of your chamber and as an interim measure, to seal the same, to immediately stop the illegal activities. The Committee will conduct enquiry and will take decision as soon as possible, preferably within 3 months. This communication has been issued as per the directions of Sh. Ramesh Gupta, Hon'ble Chairman and is also being posted on the group of Bar Council members for their information.


(Piyush Gupta)
Hony. Secretary

Encl.: As above

Ramesh Gupta
SENIOR ADVOCATE
CHAIRMAN
Bar Council of Delhi



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Dated : 05.07.2021

**ORDER FOR SUSPENSION OF ENROLMENT OF ADVOCATE
NAMELY MR. IQBAL MALIK, ENROLMENT NO. D/759/2003**

It has been brought to the notice of Bar Council of Delhi by one Sh.Sohan Singh Tomar, S/o Late Sh. Bhim Singh Tomar, R/o House No.19-A, Patparganj, Delhi-110092, that an advocate namely Mr.Iqbal Malik enrolled with Bar Council of Delhi vide enrolment no. D/759/2003 dated 03.07.2003, is using his chamber No. F-322, 3rd Floor, Karkardooma Courts Complex, for anti social and illegal activities, so much so that in his chamber, conversion of religion and Muslim marriages (Nikah) are performed.

Nikahnama/Marriage Certificate No.06/2021 dated 03.06.2021, in respect of daughter of the complainant has been forwarded alongwith the complaint wherein the place of performance of Nikah has been mentioned at "F-322, Karkardooma Third Floor, Mazar Wali Masjid". The description tallies with his chamber, but it has been described as "Mazarwali Masjid", which makes the allegations made in the complaint much more serious. The complainant has gone and verified from Karkardooma Courts and has made specific allegations of conduct of anti social and illegal activities by the abovenamed advocate from his chamber, for performance of Nikah.

It is also revealed from the documents annexed with the complaint that a Conversion Trust is being run by the abovenamed advocate from his chamber. The name of Quazi has been mentioned as Mohd. Akbar Dehvi, F-73, Karkardooma Court. The complainant has also alleged that his daughter was forcibly converted as Muslim and was married from his chamber which is also shown as a mosque. The certificate with respect to conversion to Islam has been issued by AL-NIKAH TRUST (REGD.) 668/2020.

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The alleged activities are not permissible nor are part of the professional activities of an advocate and his conduct in performing a Nikah and issuance of certificate of conversion and Nikahnama/Marriage Certificate is totally disgraceful and negates the dignity of legal profession.

Since there are different numbers mentioned in the documents i.e. F-322 and F-73, it is a matter to be gone into depth by the Bar Council to ascertain complete facts and truth about these activities, which he performs from his chamber or any other chamber or any table, seat etc. at Karkardooma Court.

Looking into the averments in the complaint and the documents, prima-facie the activities of performing the Nikah in the Chamber/Court premises cannot be permitted by an advocate or any other person, as such it calls for an urgent action by the Bar Council.

Looking into the gravity of the allegations and the documents annexed with the complaint relating to his chamber and issuance of Nikahnama/Marriage Certificate, I, Ramesh Gupta, Chairman, Bar Council of Delhi having taken note of the contents of the documents showing an extra ordinary situation, hereby orders for constitution of a Special Disciplinary Committee comprising of 3 members namely Sh.Himal Akhtar (Vice-Chairman, BCD), Sh. K.C. Mittal (Former Chairman & Member, BCD) & Sh. Ajayinder Sangwan (Former Hony. Secretary & Member, BCD), to immediately investigate the entire matter to save the dignity and credibility of the institution since the alleged Nikah has taken place within the precincts of Karkardooma Court and that too in a lawyers' chamber. The Hony. Secretary shall coordinate and provide all assistance to the Special Disciplinary Committee.

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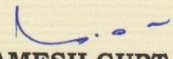
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Considering the gravity of the issue and to uphold the dignity and honor of the legal fraternity, I deem it fit to exercise the special powers conferred under Rule 43 of the Bar Council of India Rules and Section 6 (1) (d) of the Advocates Act, 1961, while referring the issue to the Special Disciplinary Committee, as an interim measure, deems it necessary and appropriate to suspend his licence to practice until the finding and conclusion by the Disciplinary Committee. He is further directed to file his response before the Special Disciplinary Committee within 7 days of receipt of this Notice and to appear in person before the committee on **16.07.2021 at 4.00 PM** in the office of Bar Council of Delhi at **1-F, Lawyers' Chambers, Delhi High Court, New Delhi-110003**, failing which the Special Disciplinary Committee shall proceed ex-parte and take further appropriate action.

I further consider it appropriate to request the Hon'ble Registrar of Delhi High Court, District Judge concerned and DCP, Delhi Police of the concerned area to provide all necessary information and extend all support to the Committee, and in the meantime, requests the District Judge (Incharge), Karkardooma Court to cancel allotment of his chamber and as an interim measure, to seal the same, to immediately stop the illegal activities. The Committee will conduct enquiry and will take decision as soon as possible, preferably within 3 months.

I request Hony. Secretary to make necessary communication to all concerned immediately.


RAMESH GUPTA
CHAIRMAN